

## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. CPC. 350/00066/2016

Date of order: 22.6.2016

(O.A. 350/00022/2016)

Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member

Hon'ble Ms. Jaya Das Gupta, Administrative Member

BIJAN SARKAR & ORS.

VS.

A.K. GOYEL & ORS. (E.Railway)

For the Applicants

Mr. A.K. Bairagi, Counsel

For the Respondents

Mr. B.L. Gandopadhyay, Counsel

## ORDER (Oral)

## <u>Justice Shri Vishnu Chandra Gupta, Judicial Member:</u>

We have heard Ld. Counsel for the applicant and Ld. Counsel for the respondents at length.

- The Ld. Counsel for the applicant placed on record today a copy 2. of the reasoned order passed by the authorities dated 10.3.2016, copy of which has been placed on record. The last portion of the aforesaid order is quoted hereinbelow:-
  - " In view of the above, it appears that no formal application in prescribed format has been received by Railway Administration regarding the claim of appointment of Shri Bijan Sarkar and 5 other applicants of the O.A. against the said land acquisition as per extant rule and procedure. The applicants should submit format application in the prescribed format, to be collected from the office of Dy. CE/Con/I/Howrah. Thereafter, their cases will be examined in consonance with extant rules and procedure. A copy of Joint Procedure Order is enclosed for further appreciation.



Thus, the representations of the applicants are disposed off, as directed by Hon'ble Tribunal."

- in prescribed format in terms of the Joint Procedure Order vide Order No. E.368/O/Pt.IV dated 18.5.2011, hence they were advised to move an appropriate application in prescribed format after collecting the proforma the letter dated 20.4.2016 has also been annexed and submitted by the Ld. Counsel for the respondents whereby it appears that the process in respect of the petitioners has been initiated. Ld. Counsel for the applicant also pointed out that after the aforesaid speaking order was passed they have applied on the prescribed format.
  - 4. Hence, in view of the above, we are of the view that the order passed in O.A. No. 22/2016 has been substantially complied with. We expect in vogue that Railway authorities will expedite the matter of appointment of land losers.
  - 5. The CPC is thus dropped. Notices issued, if any, are dropped.

(Jaya Das Gupta) MEMBER(A) (Vishnu Chandra Gupta)
MEMBER(J)

SP